

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE, CHENNAI**

**O.A. No. 203 of 2024 (SZ)
[Earlier O.A. No. 231 of 2024 (LP) (PB)]**

**In re: Status report on News item published in daily newspaper the Hindu
(Tamil Edition) on 31.08.2023 complaining huge destruction of mangroves
by some private entrepreneurs/companies at Thengaithittu, Puducherry**

PAPER BOOK- II

INDEX TO TYPED SET OF PAPERS

Sl. No.	Date	Particulars	Page No.
1	31.08.2023	Annexure – I: ‘News item published in Hindu Newspaper (Tamil edition) on 31.08.2023 pertains to huge destruction of Mangroves at Thengaithitu, Puducherry.	1 - 2
2	13.05.2024	Annexure – II: Hon’ble NGT (PB) New Delhi order dated 13.05.2024 and passed the wherein, the following order.	3 - 4
3	22.1.2023	Annexure – III: Puducherry Coastal Zone Management Authority Communication to Collector-cum-Chairman, Regional Coastal Zone Management Committee, Puducherry.	5
4	12.09.2023	Annexure –IV: PCZMA Communication to the Conservator of Forest, Directorate of Forests and Wildlife, Puducherry.	6
5	18.06.2024	Annexure – V: Nomination of Senior Officer from PCZMA for Joint Committee as per Hon’ble NGT, order dated 13.05.2024.	7
6	25.06.2024	Annexure – VI: Joint Committee Constituted by District Collector-cum-District Magistrate, Puducherry.	8 - 9

Through

Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent No. 1 & 2)
Government of Puducherry
Madras High Court campus
9940188325/meram6@gmail.com

மாங்குரோவ் காடுகளை அழித்த தனியார் நிறுவனம்: கண்டுகொள்ளாத புதுச்சேரி வனத்துறை | Puducherry Forest Department Oblivious to Private Company Destroying Mangrove Forests

hindutamil.in/news/environment/1115681-puducherry-forest-department-oblivious-to-private-company-destroying-mangrove-forests-2.html

August 31, 2023



புதுச்சேரி: புதுச்சேரி கடற்கரையை ஒட்டி இயற்கை அரணாக வளர்ந்த மாங்குரோவ் காடுகளை அழித்து, தனியார் நிறுவனம் ஒன்று பொழுதுபோக்கு மையம் அமைக்க முயற்சித்து வருவது சர்ச்சையை ஏற்படுத்தியுள்ளது.

'தனியாருக்கு சொந்தமான இடம் இது' என்று வனத்துறை குறிப்பிட்டு நடவடிக்கை எடுக்கவில்லை. ஆனால், கடற்கரையையொட்டி அரசின் பொது இடமாக இப்பகுதி உள்ளது. திட்டமிட்ட கட்டமைப்புடன் வளர்ந்து வரும் சுற்றுலா நகரம் புதுச்சேரி. நாட்டின் பல்வேறு பகுதியில் இருந்து சுற்றுலா பயணிகள் இங்கு வருகின்றனர்.

இந்த வளர்ச்சியை கருத்தில் கொண்டு, மாநில அரசு சுற்றுலா துறைக்கென பல திட்டங்களை கொண்டு வருகிறது. சுற்றுலா பயணிகளுக்காக புதுச்சேரி முழுவதும் நட்சத்திர விடுதிகள், பொழுதுபோக்கு மையங்கள் தனியார் மூலம் உருவாக்கப்பட்டு வருகிறது. அதில் ஒன்றாக, 2004 சனாமிக்குப் பின், அமைக்கப்பட்ட மாங்குரோவ் காடுகளை அழித்து, கடற்கரையையொட்டி பொழுது போக்கு மையம் ஒன்றை தனியார் அமைப்பினர் உருவாக்க முயற்சித்து வருகின்றனர்.

புதுச்சேரியில் பல இடங்களில் சட்டவிதிகளுக்கு உட்பட்டு சுற்றுலா பொழுதுபோக்கு மையங்கள் உருவாக்கப்பட்டு வந்தாலும், சில இடங்களில் இயற்கைச் சூழலை அழித்து, இதுபோல் உருவாக்கப்படுவது

[Handwritten Signature]
MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

அதிருப்தியை ஏற்படுத்துகிறது.

இது பற்றி சமூக ஆர்வலர்கள் கூறுகையில், "சுனாமியை யாரும் மறக்க முடியாது. நூற்றுக் கணக்கான மக்கள் இப்பகுதியில் ஆழிப்பேரலையில் சிக்கி உயிரை இழந்தனர். ஆயிரக்கணக்கான மக்களுக்கு உடல் மற்றும் மன அளவில் பாதிப்பு ஏற்பட்டு, தங்கள் பொருளாதாரத்தை இழந்து, இன்னும் அந்த வேதனையில் இருந்து வருகின்றனர்.

இனியொரு கோரத் தாண்டவம் நடக்கக் கூடாது எனக்கருதி, சூழியல் வல்லுநர்களின் பரிந்துரைப்படி, சுனாமியின் அலை வேகத்தை கட்டுப்படுத்த கடற்கரை யோரம் மாங்குரோவ் காடுகளை வளர்க்க அரசு திட்டமிட்டது. அதன்படி புதுச்சேரியில் கடற்கரையோரம் மற்றும் முகத்துவார பகுதியில் பல ஏக்கரில் மாங்குரோவ் காடுகள் வளர்க்கப்பட்டுள்ளன.


அதில் ஒன்று புதுச்சேரி தேங்காய்த்திட்டு முகத்துவாரம் மேற்கு பக்கம் உள்ள மாங்குரோவ் காடுகள். இப்பகுதிகளில் 4 ஏக்கர் நிலத்தைச் சுற்றி தனியார் நிறுவனம் வேலி கட்டியது. அடுத்த சில நாட்களில் முகத்துவார கரையோரம் உள்ள மாங்குரோவ் காடுகளை ஜேசிபி வைத்து அழித்து தரைமட்டமாக்கியுள்ளனர்.

பச்சைப்பச்சை என இருந்த முகத்துவார பகுதியில், திடீரென ஒரு பகுதி கட்டாந்தரையாக மாற்றப்பட்டுள்ளது. தனியார் நிறுவனத்தினர் மாங்குரோவ் காடுகளை அழிப்பது தெரிந்தால் பிரச்சினை வரும் என தெரிந்து, இக்காடுகளைச் சுற்றி அமைக்கப் பட்டுள்ள வேலி கம்பங்கள் வனத்துறையின் நிறத்தில் அமைக்கப்பட்டுள்ளது.

வெளியில் இருந்து பார்க்கும் பொதுமக்கள் வனத்துறை தான், ஏதோ சமூக வெளி காடுகளுக்கான வேலையை செய்கிறது என நம்பும் வகையில் இதுபோன்று வேலி அமைத்து மாங்குரோவ் காடுகளை அழிக்கும் வேலையை தனியார் நிறுவனம் மேற்கொண்டு வருகிறது. இது பற்றி அங்கு சென்ற விசாரித்து, இதை தனியார் தரப்பு செய்வதை உறுதிபடுத்தி, வனத்துறையிலும் புகார் தந்துள்ளோம். மத்திய அரசுக்கும் புகார் அனுப்பியுள்ளோம்" என்றனர்.

புதுச்சேரியில் மரத்தை வெட்டினாலே சில அமைப்புகள் போராட்டத்தில் இறங்குவார்கள். மரம் தனியாருக்கு சொந்தமாக இருந்தாலும் அதை வெட்டும் உரிமையாளர் மீது வனத்துறை வழக்கு போடும்; அபராதத்தை விதிக்கும். ஆனால் இப்போது இயற்கை அரணாக இருக்கும் மாங்குரோவ் காடுகளை அழித்திருப்பதை எந்த அமைப்பினரும் கண்டு கொள்ளவில்லை. வனத்துறையும் நடவடிக்கை ஏதும் எடுக்கவில்லை என்று இயற்கை ஆர்வலர்கள் புகார் தெரிவிக்கின்றனர்.

கடற்கரையையொட்டி சுந்தர வனத் தாவரங்கள் உள்ள இந்தப் பகுதி அரசுக்கு சொந்தமானது; இதை தனியாருக்கு சொந்தம் எனக் கூறி வருகின்றனர் இதையும் வனத்துறை தெளிவுப்படுத்த வேண்டும் என்றும் தெரிவிக்கின்றனர்.


MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

Item No.02

Court No.02

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No.231/2024

Dr. P. Devraj

Applicant(s)

Versus

State of Puducherry

Respondent(s)

Date of hearing: 13.05.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER****ORDER**

1. This Original Application under Sections 14 and 15 of National Green Tribunal Act, 2010 (hereinafter referred to as '**NGT Act, 2010**') has been registered in exercise of *suo-moto* jurisdiction on the basis of news item published in daily newspaper 'Hindu' (Tamil Edition), complaining that in the Thenaithittu area of Pondicherry, there is huge destruction of Mangroves by some private entrepreneurs/companies and also in connivance with the Forest Department.

2. In our view, the complaint made in the present Original Application gives rise to a substantial question relating to environmental arising due to implementation of Scheduled Enactments under NGT Act, 2010 but before taking any further action in the matter, we find it appropriate to obtain a factual Report by constituting a Joint Committee comprising District Magistrate, Pondicherry, and a Senior officer of Pondicherry Coastal Zone Management Authority.


**MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.**

4

3. District Magistrate, Pondicherry shall be the Nodal Agency for compliance and co-ordination.
4. The said Committee shall visit the site, collect relevant information and submit factual Report before Southern Zone Bench of this Tribunal.
5. Since the matter relates to the Southern Zone Bench of Tribunal at Chennai, therefore, Registry is directed to transmit record to the Southern Zone Bench for further proceedings.
6. List for further consideration before Southern Zone Bench on 01.08.2024.
7. A copy of this order be forwarded to District Magistrate, Pondicherry and Pondicherry Coastal Zone Management Authority for information and compliance.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

May 13, 2024
Original Application No.231/2024
MK


**MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.**

MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY

No. 51/DST&E/PCZMA/CRZ/VIOL/SCI/2023/559
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
 3rd Floor, PHB Building, Anna Nagar, Puducherry – 605 005.
 Telephone: (0413) 2201256 ; Telefax:(0413) 2203494



To
 The District Collector-cum- Chairman
 Regional Coastal Zone Management Committee
 Puducherry.

Sir,

Sub: PCZMA – Destruction of mangroves at Thengaithittu Fishing Harbour,
 Thengaithittu, Puducherry Municipality, Puducherry – Reg.

Ref: 1. The Hindu (Tamil version) Newspaper Report dated 31.08.2023.
 2. PCZMA Letter of even No. dated 12.09.2023.
 3. CRZ Notification, 2011.

With reference to the above-mentioned subject, it is informed that vide reference (2) cited above PCZMA has sent communication regarding unauthorised cutting of mangroves Trees near Thengaithittu Fishing Harbour, Thengaithittu, Puducherry Municipality, Puducherry.

PCZMA has requested to take necessary action as deemed fit against the violators for destruction of mangroves and submit the details on the vegetation cleared for the appraisal of the Committee.

It is requested to submit the action taken report to PCZMA at the earliest for appraisal.


Yours sincerely,


 21/12/23
 (YASAM LAKSHMI NARAYANA REDDY)
 MEMBER SECRETARY (PCZMA)

Encl : As above.

Copy to:

- | | |
|--|--|
| 1. The Deputy Collector, Revenue (North)
Department of Revenue and Disaster Management
Puducherry. | } For necessary action to verify
the cleared land area belongs to
Govt. GP Land or Private and
shall submit the details to PCZMA. |
| 2. The Member Secretary
Regional Coastal Zone Management Committee
Puducherry. | |
| 3. Standing Guard File. | } For necessary action. |


MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.


 22/12/2023
DESPATCHED

No. 51/DST&E/PCZMA/VIOL/SCI/2023/ 392
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
 3rd Floor, PHB Building, Anna Nagar, Puducherry – 605 005
 Telephone: (0413) 2201256 ; Telefax: (0413) 2203494

Puducherry, the 12 SEP 2023

To

1. The Collector cum Chairman,
 Regional Coastal Zone Management Committee (RCZMC), Puducherry.

2. The Conservator of Forest,
 Directorate of Forests and Wildlife, Puducherry.

Sir / Madam,

Sub: PCZMA – Removal of mangrove Trees near Thengaithittu Fishing Harbour,
 Thengaithittu, Pondicherry Municipality, Puducherry – Reg.

Ref: 1. The Hindu (Tamil version) Newspaper Report dated 31.08.2023.
 2. CRZ Notification, 2011.

With reference to the above-mentioned subject, it is informed that unauthorized removal of mangrove Trees near Thengaithittu Fishing Harbour, Thengaithittu, Pondicherry Municipality, Puducherry by private agency was published in The Hindu (Tamil version) Newspaper on 31.08.2023 vide reference (1) cited above.

Further, the said area is classified as CRZ – IA (Ecologically Sensitive Area) and 50 m of Mangrove Buffer Zone was notified as per existing Coastal Zone Management Plan (CZMP) prepared under CRZ Notification, 2011. The activities those permitted in CRZ – IA shall be carried out only after obtaining necessary recommendation from the competent authority including Puducherry Coastal Zone Management Authority (PCZMA).

Hence, it is requested;

- To take necessary action as deemed fit against the violators for causing destruction of Mangroves and submit the details of the violation and action taken to the Puducherry Coastal Zone Management Authority. (Action: RCZMC & DF&WL)
- To explore the possibility of declaring Mangroves as Forest under the Forest (Conservation) Act, 1980 (69 of 1980). (Action: DF&WL)

Yours sincerely,


 12/09
 (YASAM LAKSHMI NARAYANA REDDY)
 MEMBER SECRETARY (PCZMA)

Encl: As above.

Copy to:

- The Deputy Collector North (Revenue)
 Department of Revenue and Disaster Management
 Puducherry

To verify the veracity of the cleared
 land area and its ownership
 i.e GP land or Private land and
 submit the status to PCZMA.

- Standing Guard File.


 12/9/23
DESPATCHED


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONE
MANAGEMENT AUTHORITY
PUDUCHERRY.

No. 1211/DSTE/PCZMA/NGT/SCI/2024/SSO
GOVERNMENT OF PUDUCHERRY
DEPARTMENT OF SCIENCE, TECHNOLOGY & ENVIRONMENT
PUDUCHERRY COASTAL ZONE MANAGEMENT AUTHORITY
3rd FLOOR, PHB BUILDING, ANNA NAGAR, PUDUCHERRY – 605005.
Telephone: (0413) 2201256 ; Telefax: (0413) 2203494

Puducherry, the 18 JUN 2024

To
 The District Magistrate-cum-District Collector
 Puducherry.

Sir,

Sub: PCZMA – Original Application No. 231 of 2024 in the Matter of
 Dr. P. Devraj Vs State of Puducherry before the Hon'ble National Green
 Tribunal, Principal Bench, New Delhi – Nomination of Member – Reg.

Ref: 1. Hon'ble NGT, Principal Bench Order dated 13.05.2024.
 2. Your email communication dated 21.05.2024.

Dr. R. Sagaya Alfred, Senior Scientific Officer of the Department of Science,
 Technology and Environment (DST&E) is nominated as committee member on behalf of the
 Puducherry Coastal Zone Management Authority (PCZMA) as per the Hon'ble National Green
 Tribunal, Principal Bench, New Delhi in respect of OA No. 231 of 2024 vide reference (1)
 cited above.

This for your kind information.

Yours sincerely,



 (YASAM LAKSHMI NARAYANA REDDY)
 MEMBER SECRETARY (PCZMA)

Copy to:

1. Dr. R. Sagaya Alfred
 Senior Scientific Officer
 DST&E, Puducherry.


 14/6/2024
 For information.

2. Standing Guard File.


MEMBER SECRETARY
PUDUCHERRY COASTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.


 14/6/24
DESPATCHED

GOVERNMENT OF PUDUCHERRY
OFFICE OF THE DISTRICT COLLECTOR-CUM-DISTRICT MAGISTRATE
PUDUCHERRY

No.5249/RO/B3/DRDM/2024

Date: 25.06.2024

To

1. The Deputy Collector (Rev) North, Puducherry.
2. The Deputy Director (Forests), Puducherry.
3. The Commissioner, Puducherry Municipality.
4. The Member Secretary, Regional Coastal Zone Management Committee, Puducherry.

Sir,

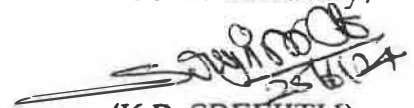
Sub: Destruction of Mangrove Forests - Constitution of Committee - Reg.

Ref: This office order of even number dated 25.06.2024

I am directed to forward the order cited, wherein a Joint Committee has been constituted by the District Magistrate, Puducherry, in compliance with the directions of the Hon'ble Principal Bench of the National Green Tribunal, New Delhi, in O.A. No.231/2024 dated 13.05.2024

2. In this regard, I am to inform that the District Magistrate has scheduled a site inspection on 29.06.2024 at 10.00 am. Therefore, the members are requested to be present for the inspection, please.

Yours faithfully,

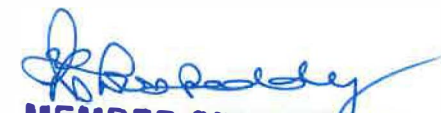


(K.P. SREEJITH)
REVENUE OFFICER

Encl- As above

Copy to

PS to the District Collector,
Puducherry



MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.

(9)

GOVERNMENT OF PUDUCHERRY
OFFICE OF THE DISTRICT COLLECTOR-cum-DISTRICT MAGISTRATE
PUDUCHERRY

No:5249/RO/B3/DRDM/2024

Date: 25.06.2024

ORDER

Sub: Order dated 13.05.2024 of the Hon'ble Principal Bench of the National Green Tribunal, New Delhi in O.A. No.231/2024 - Constitution of Committee - Reg.

Ref: I.D. Note No.1614/HOME/P3/2024 dated 27.05.2024 of the Home Department, Puducherry

The National Green Tribunal Principal Bench, New Delhi has registered an Original Application No. 231/2024 in exercise of suo-moto jurisdiction on the basis of a new^s item complaining that in the Thengaithittu area of Pondicherry, there is huge destruction of Mangroves by some private entrepreneurs/companies and also in connivance with the Forest Department.

2. In compliance with the directions of the order of the Hon'ble NGT, a Joint Committee comprising of the following members and scope is constituted to collect relevant information and submit factual Report before the Southern Zone Bench of the Tribunal:

Members of the Joint Committee:

- i. District Magistrate/ District Collector, Puducherry
- ii. Deputy Collector (Rev) North, Puducherry
- iii. Dy. Director (Forests), Puducherry
- iv. Commissioner of Puducherry Municipality
- v. Member Secretary, Regional Coastal Zone Management Committee, Puducherry.


Scope of the Committee:

The members of the committee shall individually inspect the site and furnish the present status on ground particulars and a factual report on the allegations to the District Collector. Based on the Reports, Revenue Records, and Joint Inspection by the members, the District Magistrate shall submit a consolidated report to the Southern Zone Bench of the Tribunal, Chennai


(KULOTHUNGAN.A. P.S.)
**DISTRICT COLLECTOR -CUM-
DISTRICT MAGISTRATE
PUDUCHERRY**

To

- 1 The Deputy Collector (Rev) North, Puducherry
- 2 The Commissioner, Puducherry Municipality
- 3 The Member Secretary, Regional Coastal Zone Management Committee, Puducherry.
- 4 The Deputy Director (Forests), Puducherry


**MEMBER SECRETARY
PUDUCHERRY COSTAL ZONAL
MANAGEMENT AUTHORITY
PUDUCHERRY.**

**BEFORE THE HON'BLE
NATIONAL GREEN TRIBUNAL,
SOUTHERN BENCH, CHENNAI**

**OA No. 203 of 2024 (SZ)
(Earlier O.A. No. 231 of 2024(LP) (PB)**

**IN RE: STATUS REPORT ON NEWS ITEM PUBLISHED IN DAILY
NEWSPAPER THE HINDU (TAMIL EDITION) ON 31.08.2023
COMPLAINING HUGE DESTRUCTION OF MANGROVES BY SOME
PRIVATE ENTREPRENEURS/COMPANIES, THENAITHITTU,
PUDUCHERRY**

PAPER BOOK – II

RESPONDENT No. 2

Through

**Mr. Ramaswamy Meyyappan
Government Advocate
(Counsel for Respondent No. 1, 2&3)
Government of Puducherry
Madras High Court campus
9940188325/meram6@gmail.com**